



2026:AHC:125964

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 16549 of 2026

Salman Khan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Abhishek Kumar Saroj, Nagendra Bahadur Singh
Counsel for Opposite Party(s)	:	A.Z. Khan, G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Nagendra Bahadur Singh, learned counsel for the applicant, Sri A.Z. Khan, learned counsel for the first informant and Sri Shiv Dutt Shukla, learned AGA for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 0005 of 2026, under Sections 103(1), 238, 3(5) of B.N.S., registered at Police Station Dildarnagar, District Ghazipur, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that co-accused Arif Khan @ Raju has already been granted bail by co-ordinate Bench of this Court vide order dated 01.05.2026 passed in Criminal Misc. Bail Application No. 12039 of 2026. It is further submitted that the role of the applicant is not distinguishable from the role of co-accused person. It is further submitted that except the evidence of last see there is no other evidence against the applicant. The applicant is languishing in jail since 13.01.2026 and the applicant is having criminal history which has been explained, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.
4. On the other hand, learned A.G.A. and learned counsel for the first informant have opposed the prayer for grant of bail.
5. As per allegation of FIR, it is alleged that 4 named and 4-5 unknown

alleging that the son of first informant was seen with Azad Khan, Adil Khan, Yasmin Khatun and Khushi Khataun and 4-5 unknown persons and he did not return home it is alleged that the son of the first informant was abducted by the above accused persons. The dead body of son of the first informant was recovered after 8 days. Applicant is not named in the FIR and his name has been surfaced during investigation on the confessional statement of co-accused Irshad who has been declared as a juvenile. The role of catching hold of leg assigned to the applicant whereas, the main role of assault by sharp edged weapon assigned to Arif Khan @ Raju who has already been granted bail by a co-ordinate Bench of this Court.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

7. Let the applicant- **Salman Khan** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 4, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)